

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-103

IA/2089/2020

in

IB 1443(ND)/2019

IN THE MATTER OF:

M/s. Elite Steels Pvt. Ltd.

Vs.

M/s. Growthways Trading Pvt. Ltd.

....**FINANCIAL CREDITOR**

....**CORPORATE DEBTOR**

SECTION

U/s 7 IBC code 2016

Order delivered on 22.07.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC	: Ms. Varsha Banerjee and Mr. Vishwanathan Batla, Advocates
For the Respondent/CD	: Mr. Mohit Nanwani, Advocate
For the Intervener/	: Mr. Manoj Kumar Garg, IRP

ORDER

IA No.2089/C-III/ND/2020 filed in IB-1443/ND/2019:

Counsel for the IRP is present. Counsel for the Respondent filed its reply. However, the Counsel for the IRP submitted that complete record has not been provided by the suspended Board of directors. In view of it, the IRP is directed to provide the list of complete record which is still required within three days to the suspended Board of directors with a copy to the counsel for the Respondent and thereafter, within one week, the suspended Board of directors, through their Counsel will provide all the documents/records to the IRP and file the status report. The matter is adjourned.

List on 05.8.2020.

-s-d-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-s-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)